

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA Nos. 542, 564 & 565 of 2016 IN
DFR NO. 2618 OF 2016**

Dated: 30th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Delhi Bar Association	Appellant(s)
Vs.		
Delhi Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant(s) : Mr. B.P. Agarwal

Counsel for the Respondent(s) : Mr. Anupam Varma
Mr. Rahul Kinra
Mr. Anurag Bansal (Rep.) for R-2

ORDER

IA Nos. 542, 564 & 565 of 2016
(Appls. for condonation of delay and waiver of court fee)

Learned counsel for the respondents seek four weeks time to file reply/submissions. They may file the same on or before 29.12.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.01.2017 after serving copy on the other side.

List the matter on **25.01.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson